

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 60/2025

IN THE MATTER OF:

VIR PRAKASH

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

...RESPONDENT

INDEX


S.No	PARTICULARS	Pg. No
1.	REPORT OF DY. CONSERVATOR OF FORESTS (NORTH), IN COMPLIANCE OF ORDER DATED 07.02.2025 PASSED BY HON'BLE NATIONAL GREEN TRIBUNAL IN ORIGINAL APPLICATION NO. 60/2025	1 - 5
2.	<u>ANNEXURE – 'A'</u> Copy of complaint dated 20.01.2025	6 - 11
3.	<u>ANNEXURE – 'B'</u> Copy of Notice under DPTA, 1994 dated 01.08.2025	12
4.	<u>ANNEXURE – 'C'</u> Copy of Written Statement submitted by Sh. Vir Prakash (Complainant)	13
5.	<u>ANNEXURE - 'D'</u> Copy of Written Statement submitted by Sh. Rajeev Khatri (Alleged Offender)	14
6.	<u>ANNEXURE - 'E'</u> Copy of Written Statement submitted by Sh. Bhanu Parkash Khatri (Alleged Offender)	15

7.	<u>ANNEXURE - 'F' COLLY</u> Copy of Order dated 03.09.2025 and Attendance Sheet for Tree Hearing	16 - 17
8.	<u>ANNEXURE - 'G'</u> Copy of Letter dated 15.09.2025	18

Dated: 15.09.2025

Delhi

FILED BY:


JYOTI MENDIRATTA
Advocate for the GNCT of Delhi
Ph: 9811136141
jmalawoffices@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 60/2025

IN THE MATTER OF:

VIR PRAKASH

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

...RESPONDENT

REPORT OF DY. CONSERVATOR OF FORESTS
(NORTH), IN COMPLIANCE OF ORDER DATED
07.02.2025 PASSED BY HON'BLE NATIONAL GREEN
TRIBUNAL IN ORIGINAL APPLICATION NO. 60/2025

MOST RESPECTFULLY SHOWETH:-

1. The present report is being filed in compliance of order dated 07.02.2025 passed by the Hon'ble National Green Tribunal in O.A. No. 60/2025 titled as "*Vir Prakash Vs. Govt. of NCT of Delhi & Ors.*" operative part of order dated 07.02.2025 is provided hereunder :-

"6. In view of the averments made, before issuing notices to other respondents, we consider it necessary to seek a report from the Deputy Conservator of Forest (North-West), Delhi who is directed to visit the spot, make appropriate enquiry to verify the factual position and take appropriate punitive and remedial action in accordance with the provisions of the Delhi Preservation of Tree Act, 1994 and submit his Action Taken Report within two months."

2. It is respectfully submitted that the present application was listed before the Hon'ble Tribunal initially on 07.02.2025, however a copy of the Present Original Application along with its annexures were supplied to the office of the deponent vide

email dated 09.07.2025 which was in consequence of directions passed by the Hon'ble Tribunal vide its order dated 16.05.2025.

3. That on 21.01.2025 a complaint dated 20.01.2025 was received vide Dy. No. T-1711 in North Forest Division, GNCTD regarding the violation of provisions of Delhi Preservation of Trees Act, 1994 in the vicinity of village Bankner, Narela, Delhi – 110040.

Copy of complaint dated 20.01.2025 has been annexed as ANNEXURE – 'A'

4. That on 21.01.2025 the Beat Officer In-charge (Narela Beat) had inspected the site of offence i.e. Arya Samaj Mandir, Village - Bankner, Narela , Delhi-110040. During the course of inspection it was observed that six (06) number of trees had been illegally pruned without permission and in violation of provisions of DPTA, 1994. Thereby, an offence of illegal pruning of six (06) trees at Arya Samaj Mandir, Village – Bankner, Narela, Delhi – 110040 was booked.
5. Subsequently, a Notice for hearing dated 01.08.2025 scheduling a tree hearing under the provisions of DPTA, 1994 on 20.08.2025 at 12:40 P.M. was issued vide F. NO. F.17/DCF(N)/Tree Offence/2025-26/2361-63 to namely Sh. Bhanu Prakash Khatri, H. No-37/13/2, Prakash Sadan, Village Bankner, Delhi-110040 (Alleged Offender), Sh. Rajeev Khatri S/o Sh. Dharampal, H. No-209, Village Bankner, New Delhi-110040 (Alleged Offender) and Sh. Vir Prakash H. No. – 169,

State Bank Colony, Delhi – 110009 (Complainant) with direction to appear before the Court of Tree Officer.

Copy of Notice under DPTA, 1994 dated 01.08.2025 has been annexed as ANNEXURE – ‘B’

6. That on 20.08.2025 a tree hearing under the provisions of DPTA, 1994 was held in the Chamber of Dy. Conservator of Forests, North Forest Division apropos to illegal pruning of six (06) trees at Arya Samaj Mandir, Village Bankner, Narela, Delhi-110040. During the course of hearing Sh. Vir Prakash (Complainant) was present and submitted his written statement, wherein he had alleged that *“में आर्य समाज बाँकनेर का प्रधान भी हूँ पेशे से वकील हूँ मुझे 10 जनवरी 2025 को फोन आया कि आर्यसमाज के अन्दर और बाहर बरगद, नीम के पेड़ों की 19-20 के करीब बड़े-2 तने भारी मशीन ने काटे हुए हैं और कई टेंपो में वो लादकर ले जा चुके हैं मैं क्योंकि रात हो गयी थी। सुबह जल्दी वहाँ पहुँचा तो वहाँ राजीव खत्री व 8-9 लड़के मिले राजीव ने पहले बताया कि ये पेड़ ज्यादा छाया कर रहे थे और फैले हुए थे इसलिए भानू खत्री व उसके साथ 8-9 लड़के थे जिन्होंने ये काटे हैं लेकिन वो खुद मान रहा था कि ज्यादा फैलने की वजह से मैंने कटवाये हैं मैंने PCR को call किया । PCR भी आई। लोकल Police भी आई उन्होंने भी फोटो लिए फिर भी कोई कारवाई ना होने पर मैंने NGT में Complaint file कर दी उसमें भी सुनवाई चल रही है।”* (quoted as per statement)

Copy of Written Statement submitted by Sh. Vir Prakash (Complainant) has been annexed as ANNEXURE – ‘C’.

7. Furthermore, Sh. Rajeev Khatri (Alleged Offender) submitted his written statement wherein the allegations made against him had been denied and he had stated that "पेड़ किसने ने काटे मुझे नहीं पता है। नहीं मैंने पेड़ कटवाये हैं। अगर मैंने पेड़ कटवाये हैं तो मेरी कोई फोटो होगी मैं इस बारे में कुछ नहीं जानता मेरा झूठा ने लिया जा रहा है। अगर किसी ने मुझे पेड़ कटवाते देखा है। तो बता दें यह सब बातें झूठी है। वीर प्रकाश जी को मैं रविवार को हवन पर मिला था मुझे नहीं पता पेड़ किसने काटे हैं।" (quoted as per statement)

Copy of Written Statement submitted by Sh. Rajeev Khatri (Alleged Offender) has been annexed as ANNEXURE – 'D'

8. Thereafter, Sh. Bhanu Parkash Khatri (Alleged Offender) submitted that "*I am not there when all the incident happened and I am not In the committee of this Trust. But then also the care taker (President of Arya Samaj Bankner) Put the Blame on us.*"

Copy of Written Statement submitted by Sh. Bhanu Parkash Khatri (Alleged Offender) has been annexed as ANNEXURE – 'E'.

9. During the course of hearing, as the Sh. Vir Prakash (Complainant) could not produce/place any evidence on record to substantiate his allegations made against Sh. Rajeev Khatri (Alleged Offender) and Sh. Bhanu Prakash Khatri (Alleged Offender). Furthermore, as both the aforementioned alleged offenders also denied all the allegations made against them. However, they could not place any form of evidence on record to substantiate their defence either. Since an offence of illegal

pruning of 06 trees had been committed thereby, a detailed enquiry of the present matter was necessary to arrive to a conclusion/closure of the present matter and prosecute the original offender. The deponent vide order dated 03.09.2025 directed that a F.I.R. be registered for violation of provision of Section 8 of the Delhi Preservation of Trees Act, 1994 by the concerned Police Station i.e. P.S: Narela and thereafter the present case be moved for prosecution under Section 24 of the Delhi Preservation of Trees Act, 1994.

Copy of Order dated 03.09.2025 and Attendance Sheet for Tree Hearing has been annexed as ANNEXURE – ‘F’ COLLY


10. Subsequently, a letter dated 15.09.2025 was forwarded to the D.C.P (Outer North). D.C.P Office Complex, Outer North District P.S: Samaypur Badli, Delhi – 110042, seeking status of F.I.R directed to be registered by the Deponent vide the aforementioned order dated 03.09.2025.

Copy of Letter dated 15.09.2025 is annexed as ANNEXURE – ‘G’

11. It is most respectfully and humbly stated that the deponent of the present report has the utmost regard and respect for the majesty of the Hon’ble Court and has in the past, as also in the present instance done and will continue to do everything in its power to ensure compliance of the directions issued by this Hon’ble Court.

Dated: 15.09.2025

Delhi


DEPONENT
DCF (NORTH)
MGICCC, Bakoli, Delhi- 36

ANNEXURE - 'A'

To,

Dated: 20.01.2025

The Principal Chief Conservator of Forests,
Department of Forests and Wildlife,
Govt. of NCT of Delhi,
A-Block, 2nd Floor, Vikas Bhawan,
I.P. Estate, New Delhi-110002

Sub.: Regarding illegal cutting of trees in Arya Samaj Mandir and at Plot No. 538, Village Bankner, Narela, Delhi-110040 and no action taken by officials at Police Station Narela

Sir,

With due respect, I, the undersigned wants to draw your kind attention towards the subject cited above. Delhi as one of the most polluted city in the world, and in such case, more focus is towards planting new saplings & trees and caring of both old as well as new saplings/plants/trees.

Despite of this, the most shocking incident that has occurred in my area namely Arya Samaj Mandir, Village Bankner, Narela, Delhi-110040 where some thick branches of fully grown trees (about 15-20 in nos.) of about more than 35 years old were pruned down for merely an attempt to satisfy the illegal motives of Sh. Bhanu Prakash Khatri S/o Lt. Sh. Anand Prakash khatri and Rajiv khatri s/o sh dharampal khatri Both R/o Village Bankner, Narela, Delhi-110040. In this regard, on dated 11.01.2025 at about 1 pm, a PCR Call at No. 112 was also done followed by a written complaint to the SHO at PS Narela, Delhi who on the basis of matter of great concern and referred to the concerned official namely Yogender Antil, Head Constable came on the spot and conducted enquiry thereby some other persons also. These officials asked the complainant to make a written complaint to SHO/ PS Narela vide DD Entry 62-A dated 11.01.2025. But

the enquiry was only superfluous in nature without any legal action and only to protect the said accused persons.

It is a matter of great concern that the incident was occurred despite strict implementation of GRAP-IV restrictions. To add fuel to the fire, despite of written complaint, no action has been taken till now by the concerned SHO/PS Narela. The reason is best known to them. Their inactivity shows that they are also a part of the nexus otherwise in such incident which ultimately attracts/demands a strict and immediate action must have been taken by the concerned officials.

The details are given as under:

S.No.	Name of Tree	Age (in years)	Old Status	Current Status as on 15.01.2025
1.	Bargad	Over 40	Fully grown tree	<ul style="list-style-type: none"> • Cut from all around. • More than 20 branches were cut
2.	Neem	Over 20	Fully grown	Thick branches pruned down
3.	Peepal	Over 40	Fully grown	Thick branches pruned down

I am enclosing photographs of the said trees in the premises of Arya Samaj, Bankner that shows the current status which are self-explanatory and telling the whole story itself.

A similar incident had also happened in the past i.e. sometimes in the month of January 2024 when a fully grown Neem tree (aged about more than 35 years) at Plot No. 538, near to Arya Samaj, Village Bankner was cut and plundered from its roots (photographs enclosed) by Smt. Meena w/o Lt. Sh. Anand

Prakash along with her sons namely Bhanu Prakash Khatri and Yogesh Khatri, all residents of Village Bankner, Narela, Delhi-110040, and a newly structure has been constructed uprooting the said Neem tree planted by Late Sh. Ravinder Prakash (expired in 2015) S/o. Lt. Sh. Mange Ram Arya to whom said plot was allotted by the Gram Sabha, Bankner under 20 Sutri Programme. On dated 12.01.2024, an online complaint through email was sent to the worthy Commissioner in which the said incident was a remarkable part (i.e. Para no. 13 specifically and categorically) and was referred to the concerned official. On 01.04.2024, the complainant met personally with the SHO/PS Narela, but he totally denied about having any knowledge. Instead, he asked complainant to provide a physical copy of the said complaint which was provided at once on the same day diarized vide no LC-479 dated 01.04.2024 and immediately marked to Sh. Neeraj Dahiya, Sub-Inspector. The complainant was further asked to meet Sh. Neeraj Dahiya, but he ignored the same citing different excuses. The insensitive attitude by the said officer compelled the complainant to meet the SHO/PS Narela again after several months, then he appointed Sh. Raj Malik, Inspector in this matter. It is a matter of great remorse that no action has been taken so far despite appointment of such designated officials as IO merely did an eye wash in the name of enquiry.

Such incidents proved not only fatal to the environment but also to the living creatures in the area as a whole. In the era of Global Warming, the Govt. is spending and investing huge amount of money from the State Exchequer on planting the new saplings and conserving & preserving the already planted saplings/plants/trees. But the other side of the coin is very disastrous where even the public agencies are involved in corrupt practices in saving the skin of wrongdoers for fulfilling their undue motives.

Your strict directions are highly solicited in this regards.

So, I request you to kindly look into this matter of great concern and take strict action against the wrongdoers along with other concerned officials of the Public Authorities especially officials of concerned PS Narela who have failed to protect and take action despite of written complaints which further delay the justice to the speechless living creatures.

Regards,

Vir Prakash,
S/o Lt. Sh. Mange Ram Arya
Presently 169, State Bank Colony, Delhi-110009
Mob . : 9811446678
Email: virprakashadvocate3@gmail.com

Enclosure:

1. Total 16 photographs (4 Pages)
2. Total 3 photographs of Neem tree (1 page)
3. Copy of communication to worthy Commissioner
4. Copy of Communication to SHO/PS Narela

Dear Sir, Enquiry Officer has been assigned to your Complaint No.: 801012403871 Dated 13/01/24
Following are Details of EO: NAME:Neeraj Rank: PIS No.:28108662 Mobile No.:
Regards, CCTNS Admin

12:19

Dear Sir, Enquiry Officer has been assigned to your Complaint No.: 899104012400301 Dated 29/01/24
Following are Details of EO: NAME:Neeraj Rank: PIS No.:28108662 Mobile No.:
Regards, CCTNS Admin

12:19

DDN. 62 A Dt. 11/11/25

To

The S.H.O.
Narela Police Station,
North

dt. 11-1-25

Sub: Illegally cutting of Trees in Arya Samaj Bankner

Sir. Today I and some executive members of Arya Samaj Bankner came for meeting at around 11.00 A.M. I found that many big branches of trees (around 20 big branches) only some leaves are there I made a call to PCR and he came and took pics. I was told by Ajay Khatri that yesterday Bhannu Khatri was with him and around 8 to 10 persons were with him and cut them with machine. Kindly take strict action against them.



Vin Prakash
Sp. Lt. Ch. Mangt Ram Arya
H. No. 169 State Bank colony
Bellu - 110009

Pradhan Arya Samaj Bankner
Mob: 9811446678



GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036

No.F.17/DCF(N) /Tree Offence/2025-26/ 2361-63

Date: 01/08/2025

NOTICE UNDER DPTA, 1994

Whereas, it has been alleged that a tree offence has been committed by illegal felling of trees located at Arya Samaj Mandir, Village, Bakner Narela, New Delhi -110040, without permission, which is violation of Delhi Preservation of Tree Act, 1994.

And whereas, the statement/presence of the person (s) this notice addressed to are required to find out the factual position and to determine the extent of offence according to its merit.

Now, therefore, I, **DY. CONSERVATOR OF FORESTS (NORTH), Tree Officer**, as empowered u/s 31 of Delhi Preservation of Trees Act, 1994 call upon you to appear before me on 20/08/25 at 12:40 P.M. in the office of Dy. Conservator of Forests cum Tree Officer, North Forest Division, MGICCC, Alipur, Bakthawarpur Road, Bakoli, Delhi-110036, in event of failure to appear, legal action will be initiated against concerned and the matter would be proceeded ex-parte. *As per DPTA, 1994.*

To,

1. Sh Bhanu Prakash Khatri, H.No-37/13/2, Prakash Sadan, Village Bakner Delhi-110040, with direction to appear before undersigned.
2. Sh. Rajeev Khatri S/o Sh. Dharampal, H.No-209, Village Bakner, New Delhi-110040, with direction to appear before undersigned.
3. Sh. Vir Prakash S/o Sh. Mange Ram Arya, H.No -169, State Bank Colony, Delhi-110009, with direction to appear before undersigned.

Tree Officer (North Forest Division)

बयान

मैं वीर प्रकाश S/O Lt. जी मांगीराम और R/O State Bank Colony Delhi-110009) में आर्य समाज के अंतर्गत जो प्रचार मंडल है उसे मैं से बतलाऊँ मुझे 10 जनवरी 2025 को पता चला कि आर्य समाज के डॉक्टर और बाहर के साथ, नीम के पेड़ की 19-20 के करीब बंस-2 के आरी मशीन के आगे हुए हैं और कई टोपी में वे लाइकर के बाइक के हैं। मैं वहाँ की रात ही गयी थी। सुबह जल्दी जाया हुआ पड़ना तो वहाँ राजीव खजी व 8-9 लड़के मिले राजीव ने पहले बताया कि मैं बंस ज्यादा दयाला कर रहे थे डॉक्टर के पास थे इसलिए मानूँ राजीव व इसके साथ 8-9 लड़के थे जिन्होंने ये बोले हैं लेकिन वो खुद मान रहा था कि ज्यादा पैसों की वजह से मैंने कहवाये हैं मैंने PCR को ~~करवा~~ किया। PCR भी आई। लोकल Police भी आई उन्होंने भी जाँचे फिर भी कोई कार्रवाई ना होने पर मैंने NCT में complaint file कर दी उसमें भी सुनवाई चल रही है।

Vinay Kumar

9811446678

0000
 राजीव रवत्री सा 10 209 गांव बाँकने
 का रहने वाला हूँ मैं आज ~~मैं~~ बन रहे वन्य
 डीव विभाग के द्वारा बुलाया या आम सभा
 मो-पर में पेड़ व रहने का करने के उपलक्ष में
 पेड़ किसने नै काटे मुझे नही पता है। नही,
 मैं पेड़ काटवाये हैं। अगर मैंने पेड़ काटवाये
 है तो मेरी कोई फौरत होगी मैं इस बारे
 में कुछ नही जानता मेरा डूबा नै लिया
 जा रहा है। अगर किसी ने मुझे पेड़
 काटवाते देखा है तो बता दें भइ सब
 बातें सूची है। कि कीर पुकारा जा के में
 रविवार को हवन पर मिला था मुझे नही
 पता पेड़ किसने काटे हैं।

राजीव रवत्री
 9310672387
 20/8/25

I, Bhanu Parkash Khatri from Village Bankner. Today.
20/8/2025 Department of Forest and wildlife called
me for the investigation of cutting Trees in
Arya Samaj Bankner. case. But In my
Defence I am giving the statement. That
I am Not There when all the incident happed
and. I am not In the committe of this
Trust. But then also the care taker. (Preside
of ARYA Samaj Bankner) Put the Blame. on us
So I am clearly Not involve in the.
matter and Not at the Place when this
all Happem. and there is no link OR Proof
of the cutting the tree. So Please. dont
Put the Charges Because I am all out of
this.

BHANU PARKASH

9953421371

20/08/2025

ANNEXURE - 'F' COLLY

GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-

110036

File No.F.17/DCF(N)/TOC/2025-26/ 2600-2603

Date- 03/09/2025

ORDER

Date of Hearing: 20.08.2025

Sh. Vir Prakash (Complainant) present

Sh. Rajeev Khatri (Alleged Offender) and Sh. Bhanu Parkash Khatri (Alleged Offender) present.

The Present case is regarding illegal pruning of 06 (six) trees in the vicinity of Arya Samaj Mandir, Village Bankner, Narela, Delhi - 110040.

Written Statement on behalf of the complainant is submitted and taken on record wherein it has been alleged that the said offence was committed by Sh. Rajeev Khatri and Sh. Bhanu Parkash Khatri.

Furthermore, Written Statement on behalf of Sh. Rajeev Khatri (Alleged Offender) and Sh. Bhanu Parkash Khatri (Alleged Offender) have also been submitted and taken on record wherein the aforementioned allegations have been vehemently denied.

In view of the above and the circumstances of the present case as further investigation is necessary to arrive at the conclusion of the present case. It is hereby, directed that a F.I.R. be registered for violation of provision of Section 8 of the Delhi Preservation of Trees Act, 1994 by the concerned Police Station i.e. P.S: Narela and thereafter the present case be moved for prosecution under Section 24 of the Delhi Preservation of Trees Act, 1994.

The case file along with the present order and report of the investigating officer be forwarded to the S.H.O. of P.S: Narela for compliance of directions.

Dy. Conservator of Forests
(North Forest Division)

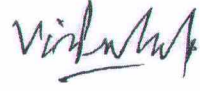


TO,

1. Sh Bhanu Prakash Khatri, H.No-37/13/2, Prakash Sadan, Village Bakner Delhi-110040, with direction to appear before undersigned.
2. Sh. Rajeev Khatri S/o Sh. Dharampal, H.No-209, Village Bakner, New Delhi-110040, with direction to appear before undersigned.
3. Sh. Vir Prakash S/o Sh. Mange Ram Arya, H.No-169, State Bank Colony, Delhi-110009, with direction to appear before undersigned.
4. S.H.O. P.S. Narela, Outer North District, Near MCD office, Delhi-110040, with direction for compliance

Dy. Conservator of Forests
(North Forest Division)

Attendance Sheet

Attendance sheet in respect of hearing held in the Chamber of Dy. Conservator of Forests,
North Forest Division on 20-08-2025 related to illegal felling/pruning/damaging/concretization of
trees at Amya Samay Mandir, Banker

S.No.	Name & Designation (if any)	Address	Mobile No. & Email	Signature
1.	VIR PRAKASH Advocate	169 S.B. Isolation Dehli-9	9811446678	
2.	RAJEEV KHATRI	H. No-209 BANKNER	9310672387	
3.	Bhanu Prakash Khatri	37/13/2 Prakash Sadam	9953421371	
4.				
5.				
6.				
7.				
8.				
9.				

ANNEXURE - 'G'

GOVT. OF NCT OF DELHI
 DEPARTMENT OF FOREST AND WILD LIFE
 OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
 NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036
 File No.F.17/DCF(N)/TOC/2025-26/ 2777-79 Date-15.09.2025

To,

The DCP (Outer-North)
 DCP Office Complex,
 Outer-North District,
 P.S. Samaypur Badli, Delhi-110042


Sub: Seeking status of F.I.R. directed to be registered apropos to tree offence case booked vide F.17/DCF(N)/TOC/2025-26 –reg

Ref: (1). F.17/DCF(N)/TOC/2025-26
 (2). O.A.No.60/2025 titled as “Vir Prakash Vs. Govt of NCT of Delhi & Ors”

This is in reference of ongoing matter pending before the Hon'ble NGT i.e. O.A.No. 60/2025 titled as “*Vir Prakash Vs. Govt of NCT of Delhi & Ors.*”

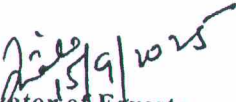
The office of the undersigned vide its order dated 03.09.2025 had directed that a F.I.R. be registered U/S 8 of The Delhi Preservation of Trees Act, 1994 w.r.t. tree offence case of illegal pruning of 06 (six) trees in the vicinity of Arya Samaj Mandir, Village- Bankner, Narela, Delhi-110040. Furthermore, in this regards case file i.e. F. No. F.17/DCF(N)/TOC/2025-26 has already been supplied at P.S. Narela.

It is hereby directed that the status of the F.I.R. registered in this regards be forwarded to the office of the undersigned at the earliest.


 Dy. Conservator of Forests
 North Forest Division
 (GNCTD)

COPY TO:-

1. PA to the CF, 2nd Floor, A- Block, Vikas Bhawan, I.P.Estate, Department of Forests & Wildlife, GNCTD New Delhi -110002 (for your kind intimation)
2. The SHO, P.S: Narela, Outer North District, Delhi – 110040 (for compliance)


 Dy. Conservator of Forests
 North Forest Division
 (GNCTD)